



2026:AHC:44413

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2476 of 2026

Vinod Kumar

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Singh, Sudhanshu Yadav
Counsel for Respondent(s)	:	A.S.G.I., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sudhanshu Yadav, learned counsel for the writ petitioner and Sri S.K. Pal, learned Addl. Chief Standing Counsel for the State.
2. Sri S.K. Pal, Addl. Chief Standing Counsel has raised a preliminary objection that the present writ petition may not be maintainable, particularly when petitioner has alternate efficacious remedy of approaching Central Administrative Tribunal in view of the fact that the relief claimed by the writ petitioner is against the postal department and the writ petitioner's services have been put off.
3. Learned counsel for the writ petitioner could not dispute the said fact.
4. The writ petition is **disposed of** leaving it open for the writ petitioner to approach Central Administrative Tribunal having territorial jurisdiction over the matter.

February 26, 2026

N.S.Rathour

(Vikas Budhwar,J.)